

OFFICE ORDER NO. 66 OF 2021

Sub.: Functioning of all the Courts in pursuance to the Hon'ble High Court Circular, dated 29th July, 2021 w.e.f. 2nd August, 2021.

Ref.: Hon'ble High Court Circular, dated 29th July, 2021.

All concerned to note that the Hon'ble High Court has been pleased to inform vide Circular, dated 29th July, 2021 that the Hon'ble Administrative Judges' Committee, after taking into account the present situation of the COVID-19 cases and the views of stakeholders, in supersession of earlier circulars, have been pleased to put in place the revised arrangements in respect to the functioning of all the Subordinate Courts.

Pursuant to the aforesaid directions issued by the Hon'ble High Court, the earlier Office Orders in respect of functioning of all the Courts of this establishment are hereby modified and following order is issued with effect from **Monday, the 2nd August, 2021 until further orders.**

1. This Court shall start with the **regular physical functioning as were functioning during the pre-pandemic days**, with 100% attendance of Judicial Officers and **100% attendance of Staff.**

(i) All the Bar Rooms and canteens shall remain open.

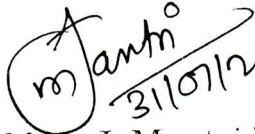
(ii) If the undersigned come across any single breach of any Covid-19 protocol, such Bar Room/s or Canteen will be closed down.

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2. Only those witnesses and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc., will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.

3. All the safety/precautionary measures set forth by the Central / State Government and all Covid-19 appropriate behavior / protocols to be followed scrupulously.

COURT OF SMALL CAUSES }
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MUMBAI : 31ST JULY, 2021 }


(Abhay J. Mantri)
Chief Judge